

(b) if so, the reasons for Government not considering nominating a representative from the ex-servicemen/veteran community, to Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) Yes, Sir.

(b) Article 80(3) of the Indian Constitution is the guide in this respect and 12 members of Rajya Sabha are nominated by the President under sub-clause (a) of clause (1), who shall consist of persons having special knowledge or practical experience in respect of such matters as the following namely "Literature, Science, Art and Social Service".

Action plan to enhance internal security

2859. DR. V. MAITREYAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has drawn up an action plan in the recent past for implementing various ongoing schemes/projects relating to internal security;

(b) if so, the details thereof;

(c) the main features of the action plan; and

(d) the manner in which the action plan is likely to help in enhancing the internal security in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (d) Yes, Sir. The Government is committed to counter any potential threat to the internal security of the country and accordingly, draws up action plan for ongoing schemes/projects in this regard. A substantial part of the budgetary allocation of MHA is kept for such projects/schemes. This *inter-alia* includes revamping/strengthening/creation of new instrumentalities and mechanism for counter terrorism, modernization of State Police Forces and Central Arms Police Forces (CAPFs), Border Management and Coastal Security, creation of infrastructure for training and capacity building of our intelligence and investigation Agencies, conducting conferences of Chief Ministers and DGPs, holding peace talks with Pakistan and other neighboring countries. The actual expenditure on internal security for the period from 2008-09 to 2011-12 has grown from Rs. 25,302 crores (approx.) to a budgeted amount of Rs. 40,834 for financial year 2011-12.

The implementation of the action plan have already resulted in early detection and subsequent neutralization of several terrorist modules besides drastic reduction in infiltration across the line of control in Jammu and Kashmir and downward trend in the incidents of terrorist attack in NE as well as in hinterland. The action plan will further improve the internal security situation of the country by way of improved capacity building in the key areas of intelligence, investigation and prosecution.

Foreign nationals staying after expiry of visa

2860. SHRI NATUJI HALAJI THAKOR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that about 41000 foreign nationals are staying in India after the expiry of their visa;
- (b) if so, the country-wise details of the foreign nationals staying illegally in India; and
- (c) what action has been taken/proposed to be taken by Government to deport them to their country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) As per information available, 71,035 foreign nationals who had come to India on valid travel documents were found to be overstaying in the country as on 31st December, 2011. The number of such foreign nationals who were found to be overstaying, country-wise, is given in the Statement (*See below*).

(c) The Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/UT Administrations. Detection and deportation of such illegal immigrants is a continuous process. A revised procedure for detection and deportation of illegal Bangladeshi immigrants was communicated to the State Governments/UT Administrations in November, 2009 which was partially modified in February, 2011. The procedure includes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly.